

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.31
C.P. No. 87/BB/2022

IN THE MATTER OF:

Markus Juchheim & Anr. ... Petitioners
Vs.
M/s. Julabo Siskin (ASEA) Pvt. Ltd. & Ors. ... Respondents

Order under Section 271- 272 of Companies Act, 2013

Order delivered on: 27.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Rose Joy with Ms. Dharshini. S
For the Respondent : Shri Nithyananda. S.G

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. Ld. Counsel for the Petitioner seeks direction to publish the Petition for advertisement in newspaper in terms of Rule 5 of Winding up Rules, 2020, to wind up the Respondent No.1 i.e. Julabo Siskin (ASEA) Pvt. Ltd.
3. Ld. Counsel for the Respondent submitted that he has no objections to the publication of the advertisement. Therefore, Ld. Counsel for the Petitioner is hereby directed to advertise Petition filed for winding up, in two newspapers one in English and one in Vernacular language widely circulated in Karnataka, in FORM WIN-6. Furthermore, Ld. Counsel for the Petitioner is also directed to file proof of paper publication and to bring to the notice of this Tribunal any objections raised by the parties, if any.
4. List the case on **05.09.2024**.
5. Interim order granted on 21.09.2023 is extended till the next date of hearing.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)